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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA NO. 252/92

Narendra Bahadur Singh
Deputy General Manager
Canteen Stores Department
2 Gulmohar, CSD Estate;
Ghatkopar(W)
Bombay

Applicant

v/s

Union of India through
Secretary
Ministry of Defence
South Block; New Delhi & 2 ors.

Respondents

Coram: Hon. Shri Justice M S Deshpande, Vice Chairman
Hon. Ms. Usha Savara, Member(A)

ORAL JUDGMENT:

DATED: 19.8.93

(Per: M S Deshpande, Vice Chairman)

After having heard Mr. M R Patil, learned counsel for the applicant and Mr. P M Pradhan, learned counsel for the respondents at ~~some~~ length we find that the applicant is holding an ad hoc appointment as Deputy General Manager (LIF), Bombay. His prayer is that he should be continued to work on ad hoc basis as Deputy General Manager until the DPC makes regular appointments. It is conceded that so far the Departmental Promotion Committee (DPC) has not been held for making regular appointments and in these circumstances we see no reason why he should be disturbed from the post which he is

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holding on ad hoc basis as DGM until regular appointments are made by holding a DPC. While granting this direction to the applicant we, however, make it clear that though the applicant is holding the post of DGM on ad hoc basis at Bombay, he is liable to be transferred, if the exigency so requires, at the discretion of the respondents to any other place. With these directions, this application is disposed of.

J. Savara
14.8.93
(Ms. Usha Savara)

Member(A)

M. S. Deshpande
(M S Deshpande)
Vice Chairman

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